

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.213 – IA 191 of 2020
ITEM No.214 – IA/1404(AHM)2023
In
CP(IB) 178 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s
ALPS Liesure Holidays Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 19/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	:None (in IA 191 of 2020) Mr. Vikram Choudhary, Advocate for Mr. Atul Sharma, Advocate (in IA/1404(AHM)2023)
For the Respondent	:Ms. Natasha Dhruman Shah, Advocate a. w. Ms. Prutha Bhavsar, Advocate for R-1(in IA 191 of 2020)
For the Liquidator	:Mr. Vinod Kumar Shah

ORDER

IA 191 of 2020 & IA/1404(AHM)2023

IA 191 of 2020

On the last date of hearing this Tribunal has given last opportunity to R-1 and R-6 to appear and make submissions and rest of the Respondents being R-2 to R-5, R-7 & R-8 are already proceeded Ex-parte.

R-6 again not present. Further, the applicant is also absent.

Learned counsel for the R-1 has filed Vakalatnama through E-mode and in a process to file physical copy of the same and she has access to the documents of the case as a new counsel for the R-1 and seeks indulgence for some time to make submission in the matter.

Neither the Applicant nor R-6 appear. A request has been made on behalf of the R-1 that one opportunity be given to R-1 to make submissions.

IA/1404(AHM)2023

No service report is available. Though, the proxy counsel states that he has filed yesterday through E-mode and physically today.

None for the Respondent.

Both matters be listed on 17.05.2024.

-Sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**